

National Company Law Tribunal

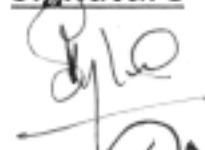

Allahabad Bench

CP NO. (IB) 160/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 07.02.2018

NAME OF THE COMPANY: M/s Raj Dupless Pvt Ltd vs. M/s Sandhony
Papers Pvt Ltd

SECTION OF THE COMPANIES ACT: U/S 9 of I & B code of 2016

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Anshul K. Singh	Advocate		
2.	Pawan Kishore	CP NO. (IB) 160/ALD/2017		

Sh. Anshul Kumar, Advocate for the Operational Creditor. Sh. Pawan Kishore, Advocate for the Corporate Debtor Company.

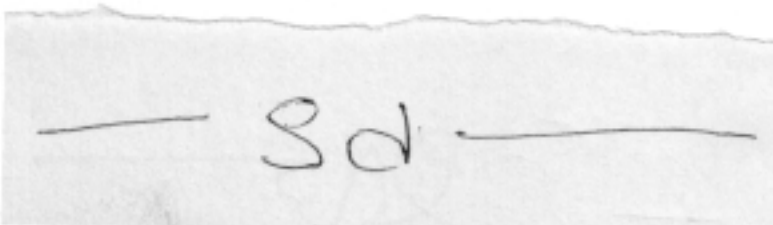
Today, the Corporate Debtor Company files an application for setting aside the exparte order dated 18.12.2017 by way of a recall application. A copy thereof is provided to the counsel for the Operational Creditor. The Ld. Counsel for the petitioner fairly concede for allowing the application for setting aside the exparte order dated 18.12.2017 with some cost to be imposed and the Corporate Debtor must file their reply/objection to the present petition at the earliest. The Ld. Counsel for the Corporate Debtor Company informs that their objection/reply to the main petition is ready and it is in the process of filing today itself.

Keeping in view of this, the present petition is allowed with a nominal cost of Rs.1,000/- (Rupees One Thousand) payable to the petitioner/operational creditor.

The Corporate Debtor files reply. A copy thereof is provided to the Operational Creditor. He is also at liberty to file rejoinder, if any. The case is fixed for filing rejoinder as well as for argument. The matter to be listed on 12th March, 2018.

Dated:07.02.2018

Typed by:
Kavya Prakash Srivastava
(Stenographer)



H.P. Chaturvedi,
Member (Judicial)